

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. M.P. No. 940 of 2020**

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1. Jagdish Singh		
2. Sarita Singh @ Sarita Sinha		
3. Shobha Kumari @ Devi		
4. Chitranjan Singh		
5. Niranjana Devi		
6. Raj Kumar Singh	...	<b>Petitioners</b>
<b>-versus-</b>		
1. The State of Jharkhand		
2. Kaushalya Devi	...	<b>Opposite Parties</b>

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN**  
**THROUGH VIDEO CONFERENCING**

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<b>For the Petitioner :</b>	Mr. Jayant Kumar Pandey, Advocate
<b>For the State:</b>	Mr. Ashok Singh, A.P.P.
<b>For the O.P. No.2 :</b>	None

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**3/ 10.09.2020** The lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the Office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

Counsel for the petitioner, while undertaking to deposit the Deficit Court Fee within two weeks, prays to ignore the defects and take up the matter on merits.

Accordingly, rest of the defects except the Deficit Court Fee are ignored for the present.

Issue notice to the opposite party No.2 by registered post with A/D. as also through ordinary process for which requisites etc. must be filed within two weeks.

List this case after appearance of the opposite party No.2 or after service of notice to opposite party No.2, whichever is earlier.

In the meantime, further proceeding in connection with C.P. Case No.1665 of 2018 corresponding to SC/ST Case No.222 of 2018, pending in

**-: 2 :-**

the Court of learned Additional Sessions Judge VII-cum-Special Judge, ST/SC, Dhanbad, so far as it relates to the petitioners, abovenamed, shall remain stayed.

**(Ananda Sen, J.)**

Kumar/Cp-03